

**SHRI RAM JETHMALANI:** You cannot confront us with a fait accompli. Let this Parliament pronounce its decision.

**श्री धनिक लाल मण्डल (ममारपुर) :**  
 मैं आप को दो उदाहरण देता हूँ, जहाँ जहाँ पार्लियामेंट है, वहाँ पार्लियामेंट की इजाजत ले कर ही . . . (व्यवधान) . .

**MR. SPEAKER:** I shall allow a full discussion on this. I can assure you that after tomorrow's meeting.

कल आपकी मीटिंग है, आप उसमें टाइम फिक्स कर लीजिएगा।

(व्यवधान)

I shall give you a full opportunity.

**PROF. MADHU DANDAVATE:** Sir, you were told earlier, day before yesterday, that we would be bringing forward an adjournment motion.

**MR. SPEAKER:** I am not satisfied. (Interruptions)

Shri Ramavtar Shastri.

**श्री रामवतार शास्त्री (पटना) :**  
 आप एक सवाल का जवाब दीजिए। ये लोग शासन करने आए हैं या देश को बेचने आए हैं? इस बात का जवाब आप दीजिए।

**MR. SPEAKER:** This is out of order.

**SHRI JAGDISH TYTLER (Delhi Sadar):** Some of the Members opposits have been arguing in the Supreme Court tha. Parliament is not supreme. But here they are saying that Parliamnt is supreme. (Interruptions)

**SHRI GEORGE FERNANDES:** Admit the adjournment motion.

**PROF. MADHU DANDAVATE:** We cannot tolerate the vitiation of the honour of this Parliament. So, we would like to walk out. And we walk out.

12.32 hrs

(Prof. Madhu Dandavate and some other hon Members then left the House).

**MR. SPEAKER:** Now, Papers laid on the table. Shri Bhishma Narain Singh.

12.32 hrs.

#### PAPERS LAID ON THE TABLE

Statements showing action taken by Government on various assurances, promises and undertakings given during various sessions of Lok Sabha.

**THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH):** I beg to lay on the Table the following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the Various sessions of Lok Sabha:-

- |   |                        |
|---|------------------------|
| (i) Statement No. XIV—<br>Sixteenth Session 1976  | Fifth Lok<br>Sabha     |
| (ii) Statement No. XXII—<br>Seventh Session, 1979 | } Sixth Lok<br>Sabha   |
| (iii) Statement No. X—<br>Eighth Session, 1979    |                        |
| (iv) Statement No. VIII—<br>First Session, 1980   |                        |
| (v) Statement No. X—<br>Second Session, 1980      | } Seventh<br>Lok Sabha |
| (vi) Statement No. XIV—<br>Third Session, 1980    |                        |
| (vii) Statement No. VII—<br>Fourth Session, 1980  |                        |
| (viii) Statement No. VI—<br>Fifth Session, 1981   |                        |
| (xi) Statement No. VII—<br>Fifth Session, 1981    |                        |
| (x) Statement No. I—Sixth<br>Session, 1981        |                        |

ANNUAL REPORTS AND REVIEWS OF CENTRAL WAREHOUSING CORPORATION, NEW DELHI AND NATIONAL INSTITUTE OF HYDROLOGY, ROORKEE, FOR 1980-81.

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION AND IRRIGATION AND CIVIL SUPPLIES (RAO BIRENDERA SINGH): I beg to lay on the table:

(1) A copy of the Annual Report (Hindi and English Versions) of the Central Warehousing Corporation New Delhi, for the year 1980-81 along with the Accounts and the Audit Report thereon, under sub-section (11) of section 31 of the Warehousing Corporation Act, 1962

(2) A copy of the Review (Hindi and English Versions) by the Government on the working of Central Warehousing Corporation, New Delhi, for the year 1980-81.

Placed in Library. See. No. LT—2882/81]

(3) (i) A copy of the Annual Report (Hindi and English Versions) of the National Institute of Hydrology, Roorkee, for the year 1980-81 along with Accounts and the Audit Report thereon.

(ii) A statement (Hindi and English Versions) regarding review by Government on the working of the National Institute of Hydrology, Roorkee, for the year 1980-81. [Placed in Library. See No. LT-2883/81]

ANNUAL ACCOUNTS FOR 1978-79 AND 1979-80 OF NATIONAL INSTITUTE OF RURAL DEVELOPMENT, HYDERABAD.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BALESHWAR RAM): I beg to lay on the Table :

(1) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1978-79 together with Audit Certificate.

(2) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1979-80 together with Audit Certificate. [Placed in Library See. No. LT-2884/81.]

REVIEW AND ANNUAL REPORT OF RAJASTHAN STATE AGRO INDUSTRIES CORPORATION LTD.; JAIPUR FOR 1979-80 AND STATEMENT FOR DELAY

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): I beg to lay on the Table:

(1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1979-80.

(ii) Annual Report of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-2885/81]

PROCLAMATION, ORDER AND REPORT OF GOVERNOR OF KERALA TO THE PRESIDENT IN RELATION TO THE STATE OF KERALA

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): I beg to lay on the Table:

(1) A copy of the Proclamation (Hindi and English versions) dated the 21st October, 1981 issued by the President under article 356 of the Constitution in relation to the State of Kerala, published in Notification No. GSE/564(E) in Gazette of India dated the 21st October, 1981 under article 356(3) of the Constitution.

(2) A copy of the Order (Hindi and English versions) dated the 21st October, 1981 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. GSR 565(E) in Gazette of India dated the 21st October, 1981.

(3) A copy of the Report dated the 20th October, 1981 of the Governor of Kerala to the President (Hindi and English versions). [Placed in Library. See No. LT-2886/81.]

REPORTS ON WORKING AND ACTIVITIES OF VARIOUS NATIONALISED BANKS FOR THE YEAR ENDED 31-12-80, REPORT OF

DEPOSITE INSURANCE AND CREDIT GUARANTEE CORPORATION, BOMBAY FOR THE YEAR ENDED 31-12-80, ASSAM FINANCE ACT, VTRV, NOTIFICATIONS UNDER CENTRAL EXCISE RULES, 1944, INCOME-TAX ACT, 1961, CUSTOMS ACT, 1962, STATEMENT ON MARKET LOANS ETC. RAISED BY THE CENTRAL GOVERNMENT.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (A) I beg to re-lay @ on the Table:

(i) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—

(a) Report on the working and activities of the Central Bank of India for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.

(b) Report on the working and activities of the Bank of India for the year ended the 31st December, 1980 along with the Accounts and the Auditor's report thereon.

(c) Report on the working and activities of the Punjab National Bank for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.

(d) Report on the working and activities of the Bank of Baroda for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.

(e) Report on the working and activities of the United Commercial Bank for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.

@The Reports were previously laid on the Table on the 13th September, 1981.

(f) Report on the working and activities of the Canara Bank for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.

(g) Report on the working and activities of the United Bank of India for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.

(h) Report on the working and activities of the Dena Bank for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.

(i) Report on the working and activities of the Syndicate Bank for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.

(j) Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.

(k) Report on the working and activities of the Allahabad Bank for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.

(l) Report on the working and activities of the India Bank for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.

(m) Report on the working and activities of the Bank of Maharashtra for the year ended the 31st December, 1980 along with the

Accounts and the Auditor's Report thereon.

(n) Report on the working and activities of the India Overseas Bank for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon. [Placed in Library. See No. LT-2870/81.]

(ii) A copy each of the following Reports per cent (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:—

(a) Report on the working and activities of the Andhra Bank for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.

(b) Report on the working and activities of the Corporation Bank for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.

(c) Report on the working and activities of the New Bank of India for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.

(d) Report on the working and activities of the Oriental Bank of Commerce for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.

(e) Report on the working and activities of the Punjab and Sind Bank for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.

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%Annual Reports contain two Profit and Loss Accounts viz. for the period 1st January, 1980 to 15th April, 1980 (pre-nationalisation period) and another for the period 16th April, 1980 to 31st December, 1980 (Post-nationalisation period).

(f) Report on the working and activities of the Vijaya Bank for the year ended the 31st December, 1980 along with the (Accounts and the Auditor's Report thereon. [Replaced in Library. See No. LT-2871/81.]

(iii) A copy of the Report @@ (Hindi and English versions) on the working of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year ended the 31st December, 1980, along with the Audited Accounts, under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961. [Placed in Library. See No. LT-2411/81.]

(B) I beg to lay on the Table.

(1) A copy of the Assam Finance Act, 1981 (President's Act No. 1 of 1981) (Hindi and English versions) published in Gazette of India dated the 25th September, 1981, under sub-section (3) of the section 3 of the Assam State Legislature (Delegation of Powers) Act, 1981. [Placed in Library. See No. LT-2888/81.]

(2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) GSR 533(E) published in Gazette of India dated the 24th September, 1981 together with an explanatory note seeking extension of exemption of Excise Duty on Copper.

(ii) GSR 567(E) published in Gazette of India dated the 28th October, 1981 together with an explanatory memorandum regarding incentive to the sugar factories for early crushing of sugarcane. [Placed in Library. See No. LT-2889/81.]

(3) A copy each of the following Notifications (Hindi and English

versions) under section 296 of the Income-Tax Act, 1961:—

(i) S.O. 2937 published in Gazette of India dated the 31st October, 1981 regarding exemption to the 'King George Fifth Memorial' under section 10(23C) of the Income-Tax Act, 1961 for the assessment years 1979-80 to 1982-83.

(ii) S.O. 2938 published in Gazette of India dated the 31st October, 1981 regarding exemption to the 'Maharashtra Branch of the Commonwealth Parliamentary Association' under section 10(23C) of the Income-Tax Act, 1961 for the assessment years 1976-77 to 1981-82.

(iii) S.O. 2939 published in Gazette of India dated the 31st October, 1981 regarding exemption to the 'Maharashtra State Council for Child Welfare' under section 10(23C) of the Income Tax Act, 1961 for the assessment years 1978-79 to 1982-83.

(iv) S.O. 2940 published in Gazette of India dated the 31st October, 1981 regarding exemption to 'Tirunelveli Social Service Society, Palayamkottai' under section 10(23C) of the Income-tax, Act, 1961 for the assessment years 1978-79 to 1981-82.

(v) S.O. 2941 published in Gazette of India dated the 31st October, 1981 regarding exemption to "The Society for Comprehensive Rural Health Project of India" under section 10(23C) of the Income-tax Act, 1961 for the assessment years 1980-81 to 1982-83.

(vi) S.O. 2942 published in Gazette of India dated the 31st October, 1981 regarding exemption to 'Social Welfare Centre Indore' under section 10(23C) of the Income-tax Act 1961 for the assessment years 1979-80 to 1982-83.

(vii) S.O. 2946 published in Gazette of India dated the 31st October, 1981 regarding exemption to German Leprosy Relief Association under section 10(23C) of the Income-tax Act, 1961 for the assessment years 1975-76 to 1981-82.

(viii) S.O. 2947 published in Gazette of India dated the 31st October, 1981 regarding exemption to 'Assam Rifles Group Insurance Scheme' under section 10(23C) of the Income-tax Act, 1961 for the assessment years 1979-80 to 1981-82.

(ix) S.O. 2948 published in Gazette of India dated the 31st October, 1981 regarding exemption to 'Haryana Amalgamated Fund for the Welfare of Ex-Servicemen' under section 10(23C) of the Income-tax Act, 1961 for the assessment years 1980-81 and 1981-82.

(x) S.O. 2949 published in Gazette of India dated the 31st October, 1981 regarding exemption to 'Indian Council of Child Welfare' under section 10(23C) of the Income-tax Act, 1961 for the assessment years 1978-79 to 1981-82.

(xi) S.O. 2950 published in Gazette of India, dated the 31st October, 1981 regarding exemption to "Shree Nasik Panchayati Panjrapole Nasik" under section 10(23C) of the Income-Tax Act, 1961 for the assessment years 1982-83 to 1984-85.

(xii) S.O. 2952 published in Gazette of India dated the 31st October, 1981 regarding exemption to of 'India International Centre, New Delhi' under section 10(23C) of the Income-Tax Act 1961 for the assessment years 1982-83 to 1984-85.

(xiii) S.O. 2953 published in Gazette of India dated the 31st October, 1981 regarding exemption to 'Harijan Sewak Sangh, Delhi' under section 10(23C) of the Income-Tax

Act, 1961 for the assessment years 1979-80 to 1981-82

(viii) S.O. 2953 published in Gazette of India dated the 31st October, 1981 regarding exemption to 'Harijan Sewak Sangh, Delhi, under section 10(23C) of the Income-tax Act, 1961 for the assessment years 1979-80 to 1981-82.

[Placed in Library. See No. LT-2890/81)

(4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) GSR 529(E) published in Gazette of India dated the 23rd September, 1981 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency of *vice-versa*, in supersession of notification dated the 1st July, 1981.

(ii) GSR 530(E) published in Gazette of India dated the 24th September, 1981 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or *vice-versa* in supersession of Notification dated the 10th September, 1981.

(iii) GSR 531(E) published in Gazette of India dated the 24th September, 1981 together with an explanatory note regarding exemption to vegetable oils from import duty.

(iv) GSR 532(E) published in Gazette of India dated the 24th September, 1981 together with an explanatory note regarding extension of customs duty on unwrought copper for a further period of one year.

(v) GSR 545(E) published in Gazette of India dated the 1st Octo-

ber, 1981 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into India currency or vice-versa.

(vi) GSR 562(E) published in Gazette of India dated the 20th October, 1981 together with an explanatory memorandum regarding revised rate of exchange for conversion of Swiss Franc into Indian currency of vice-versa in supersession of notification dated 1st October, 1981.

(vii) GSR 563(E) published in Gazette of India dated the 20th October, 1981 together with an explanatory note regarding reduction in the export duty on groundnut kernel.

(viii) GSR 960 published in Gazette of India dated the 31st October, 1981 together with an explanatory memorandum making certain amendment to notification No. 132-Customs dated the 2nd July, 1980 so as to add one more product of Nepalese origin found to qualify for preferential entry into India under the Indo-Nepal Treaty of Trade, 1978.

(ix) GSR 588(E) published in Gazette of India dated the 12th November, 1981 together with an explanatory note withdrawing the total exemption on coffee from the export duty leviable thereon and subjecting it to export duty at the rate of Rs. 85/- per quintal

[Placed in Library. See No. LT-2891/81]

(5) A statement (Hindi and English versions) on Market Loans raised and notification on sale of Special Bearer Bonds, 1991 issued by the Central Government in October, 1981.

[Placed in Library. See No. LT-2892/81]

in Deholi Village (CA)  
ANNUAL REPORT OF CONTROLLER GENERAL OF PATENTS, DESIGNS AND TRADE MARKS FOR 1980-81

THE DEPUTY MINISTER IN THE MINISTRY OF CIVIL SUPPLIES (SHRI BRAJAMOHAN MOHANTY): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks under section 126 of the Trade and Merchandise Marks Act, 1958 for the year 1980-81.

[Placed in Library. See No. LT-2893/81]

MR. SPEAKER: Now, Calling Attention. Shri Satyasadhan Chakraborty.

12.36 hrs

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED MASSACRE OF HARIJANS IN DEHOLI VILLAGE IN MAINPURI DISTRICT, U.P. ON 18TH NOVEMBER, 1981

SHRI SATYASADHAN CHAKRABORTY (Calcutta South): I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and request that he may please make a statement thereon:

'The reported massacre of 24 Harijans in Deholi village, Mainpuri District, Uttar Pradesh on 18th November, 1981.'

THE MINISTER OF HOME AFFAIRS (SHRI ZAIL SINGH): It is with deep sense of anguish and pain that I have to report about the ghastly incident which occurred on the 18th November, 1981 in Deholi village, Mainpuri District of U.P. in which 24 Harijans were killed. According to the report received from the Government of U.P. due to amity-8 desperadoes (5 Thakurs, 1 Nai, 1-Teli